Demand of All India Employees Organisations to decide wage structures of Government Employees by Bi-Partite Discussion

1754. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that many All India Employees' Organisations representing the Central Government employees have expressed a desire to decide the question of wage structure including the question of need-based minimum wage by bi-partite discussion with Government; and

(b) if so, the reaction of Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Some of the employees' Unions have been asking for Bi-partite discussion to decide the question of wage structure. As, however, a comprehensive review of the existing structure of emoluments of Central Government Employees including their demand for a need based minimum wage has been entrusted to the Third Pay Commission, the question of Bi-partite discussion does not arise.

Opening of Freight Investigation Bureau Office at Cochin

1755. SHRI C. JANARDHANAN :
SHRI E. K. NAYANAR :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the South West India Shippers Association has urged the need to open an office of the Freight Investigation Bureau of the Government of India at Cochin with a view to getting expeditious solution to shippers' problems in the region; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARI IQBAL SINGH) : (a) and (b). No formal representation from the South West India Shippers' Association has been received with the Government that an office of the Freight Investigation Bureau should be opened at Cochin.

Government have been considering measures needed to strengthen the existing Freight Investigation Bureau and the Director General of Shipping has submitted certain proposal, which reckon with the shipper's problems in the Cochin region as well. This is under examination.

कृषि-मशीनों के लिये डीजल आयल के प्रयोग पर कर

1756. **श्री महाराज सिंह भारती** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जापान, जर्मनी और अमरीका जैसे विश्व के अत्यधिक विकसित देशों में कृषि सम्बन्धी मशीनों का उपयोग करने के लिए डीजल आयल पर कोई कर नहीं लगाया गया है ;

(ख) क्या भारत में किसानों से डीजल आयल पर कर वसूल किया जाता है ; और

(ग) यदि हां, तो इसके क्या कारण हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री विद्या-चरण शुक्ल) : (क) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी ।

(ख) अनुमानतः 'कर' शब्द में आशय, भारत के कृषकों द्वारा कृषि सम्बन्धी मशीनों में प्रयुक्त डीजल तेल पर लगने वाले केन्द्रीय उत्पादन शुल्क से है । यदि ऐसा है तो स्थिति यह है कि तेल कम्पनियों द्वारा मूल उत्पादन शुल्क डीजल तेल की कीमत में शामिल किया जा सकता है, चाहे वह तेल कृषकों द्वारा काम में लिया जाय अथवा अन्य लोगों द्वारा । परन्तु अतिरिक्त उत्पादन शुल्क वाला भाग तो तेल कम्पनियों को वहन करना होता है और वे इस भार को उपभोक्ताओं पर, जिनमें कृषक भी शामिल हैं, नहीं डाल सकते ।